

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) NO...../2015

CC No.7217/2015

(Arising out of impugned final judgment and order dated 11/11/2014 in Civil Misc. Recall Application No.174484 of 2014 in Civil Misc. Writ Petition No.1286/1968, passed by the High Court Of Judicature at Allahabad)

JAVED AND ANR.

Petitioner(s)

VERSUS

JAMSHED ALI (D) THRU HIS LRS. AND ORS.

Respondent(s)

(With appln. (s) for c/delay in filing SLP)

Date : 24/04/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mrs. Mona K. Rajvanshi, Adv.
 Mr. Anurag Kashyap, Adv.

For Respondent(s) Mr. Md. Farman, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay of 2769 days in filing the substitution application for bringing on record the legal representatives of deceased respondent no.8, is condoned.

The substitution application for bringing on record the legal representatives of deceased respondent no.8, is allowed.

Abatement is set aside.

Cause title be amended accordingly.

Delay in filing the special leave petition is condoned.

Issue notice.

Until further orders, the operation of the judgment and order dated 11.11.2014 passed by the Allahabad High Court in Civil Misc. Recall Application No.174484 of 2014 in Civil Misc. Writ Petition No.1286 of 1968, shall remain stayed.

(Sanjay Kumar-II)
Court Master

(Indu Pokhriyal)
Court Master